

Nature of Case – B.A(8347/2020)

Pankaj Karmali @ Pankaj Kumar Vs. State of Jharkhand.

Advocate – Nilesh Kumar

**DEFECTS : -**

4. Rs.10 due

5(e) WF of Rs 15 due

9(i) Requisite stamp due on back of Vak.

(ii) WF of Rs 15 due on Affidavit.

(iii) Pg 10 is in torn condition.

(iv) T/c attached may be certified to be true.

(v) Dt of execution is missing on Vak.